

COMPETITION APPELLATE TRIBUNAL

30(91)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Ravinder Kumar Gupta ...Complainant

Vs.

Delhi Development Authority ...Respondent

Appearances : Complainant in person

ORAL ORDER

22nd March, 2010

List the matter on 26th July 2010.

After passing the order, Shri P.K. Aggarwal, counsel for the respondent appeared and noted the contents of the order.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(94)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Ajay Gupta ...Complainant

Vs.

MTNL ...Respondent

Appearances : Shri R. Vashist, ADG for the DG

ORAL ORDER

22nd March, 2010

We have perused the Preliminary Investigation Report filed by the DG. There is no appearance on behalf of the complainant. Representative of the DG has stated that there is no case of unfair / restrictive trade practices made out. That being so, this petition is dismissed.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(96)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mannendra Aggarwal

...Complainant

Vs.

Kudal Investment

...Respondent

Appearances : None for the Parties.

ORAL ORDER

22nd March, 2010

None appears for the complainant. Accordingly, the petition is dismissed for non-prosecution.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 32/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R] ...Complainant

Vs.

M/s. Hindustan UniLever Ltd. ...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Shri Aditya Nargain along with
Dr. V.K. Aggarwal, Advocates for the
Respondent**

ORAL ORDER

22nd March, 2010

Representative of the DG states that further affidavit by way of rejoinder is necessary to be filed. A reply by way of counter affidavit shall be filed by the respondent within four weeks.

List the matter on 28th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 108/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R] ...Complainant

Vs.

M/s. Hindustan UniLever Ltd. ...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Shri Aditya Nargain along with
Dr. V.K. Aggarwal, Advocates for the
Respondent**

ORAL ORDER

22nd March, 2010

Representative of the DG states that further affidavit by way of rejoinder is necessary to be filed. A reply by way of counter affidavit shall be filed by the respondent within four weeks.

List the matter on 28th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 201/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

M/s. Hindustan UniLever Ltd.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Shri Aditya Nargain along with
Dr. V.K. Aggarwal, Advocates for the
Respondent**

ORAL ORDER

22nd March, 2010

Representative of the DG states that further affidavit by way of rejoinder is necessary to be filed. A reply by way of counter affidavit shall be filed by the respondent within four weeks.

List the matter on 28th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 74/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Punjab & Sind Bank

...Respondent

**Appearances : Shri R.D. Makheeja, Advocate for the DG
Shri Jagmohan, Prop. of the Informant**

None for the Respondent

ORAL ORDER

22nd March, 2010

Reply of the DG shall be filed within four weeks. List the matter
on 27th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 31/2009

RTPE 18/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Grover Pharma

...Complainant

Vs.

**Franklin Laboratories [India] Pvt.
Ltd. & Anr.**

...Respondent

Appearances : Shri U.N. Shukla, Advocate for the Complainant

**Shri S.N. Gaur, Advocate for Respondent No.1
Shri R.D. Makheeja, Advocate for Respondent
No.2**

ORAL ORDER

22nd March, 2010

The learned counsel for Respondent Nos. 1 & 2 shall file their response within six weeks.

List the matter on 26th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 31/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

A.B.N. Amro Bank

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG

**Shri Samrat K. Nagar, Advocate for the
Respondent**

ORAL ORDER

22nd March, 2010

Re-list the matter on 28th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 27/2007

CA 12/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Shri Y.P. Singh

...Complainant

Vs.

**M/s. Bharti Domestic Placement
Services**

...Respondent

Appearances : None for the Parties.

ORAL ORDER

22nd March, 2010

None appears for the complainant. The affidavit of service has not been filed. That being so, the petition is dismissed. It is noted that in the order dated 28th July 2009 it was clearly stated that if the affidavit of service is not filed and there is no appearance, the matter shall be dismissed for lack of reasons.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 87/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mehfooz International

...Applicant

Vs.

**M/s. Saudi Arabian Airlines
& Ors.**

...Respondent

**Appearances : Ms. Rama P. Siddiqui, Advocate for the
Applicant**

Shri R.C. Beri, Advocate for the Respondent

ORAL ORDER

22nd March, 2010

Rejoinder shall be filed within six weeks. List the matter on 26th
July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 39/2009

RTPE 25/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Jagjit Singh

...Complainant

Vs.

Parsvanath Developers Ltd.

...Respondent

Appearances : Complainant in person

ORAL ORDER

22nd March, 2010

It is stated that the effort for an out of court settlement has not given any positive result. The response shall be filed by the respondent within four weeks.

The matter shall be listed on 26th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

MA /2010 in
CA 61/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Durga Builder Pvt. Ltd. ...Applicant

Vs.

Town Country Planning Haryana ...Respondent

Appearances : Shri A.P. Singh, Advocate for the Applicant

ORAL ORDER

22nd March, 2010

Further documents shall be filed as undertaken by the counsel for the applicant.

List the matter on 28th July 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 78/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Abhay Kumar Gupta

...Applicant

Vs.

Indian Bank & Others

...Respondent

Appearances : Applicant in person

**Ms. Shuchi Mishra along with
Ms. Suchiti Chandra, Proxy for
Shri Gautam Awasthi, Advocates for the
Respondent**

ORAL ORDER

22nd March, 2010

Prayer for adjournment is made on the ground of non-availability
of the main counsel for the respondent.

The matter shall be listed on 26th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 15/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Bombay Paints Ltd. & Anr.

...Respondent

Appearances : Shri V.K. Mehta, Advocate for the DG

**Shri Sanjay Srivastava, Advocate for
Respondent No.1
Shri Harris T. Koilpillai, Regional Manager of
Respondent No.1.**

ORAL ORDER

22nd March, 2010

It appears that the agreement which was the subject matter of consideration and currency of which was for a period of three years starting from 1st January 2004. The learned counsel for Respondent No.1 and representative of the said respondent state that the agreement has not been renewed. That being so, the dispute has become infructuous by passage of time. Therefore, the proceedings are closed.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 202/1995

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

G.K. Arora & Ors. ...Complainant

Vs.

Haryana Urban Development Authority ...Respondent

Appearances : None for the Complainant

**Shri Ravinder Bana, Advocate for the
Respondent**

ORAL ORDER

22nd March, 2010

None appears for the complainant. The evidence of the complainant is closed.

List the matter on 26th July 2010 for arguments.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 72/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Prashant Industries Ltd.

...Applicant

Vs.

Bharat Heavy Electricals Ltd.

...Respondent

**Appearances : Shri Dattatray Vyas, Advocate for the
Applicant**

**Ms. Sudeshani, Proxy for
Shri Gaurav Kanth, Advocate for the Respondent**

ORAL ORDER

22nd March, 2010

Let the admission / denial of the applicant's documents take place on 12th May 2010. Thereafter, the affidavit of evidence of the respondent shall be filed.

The matter shall be listed on 27th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 80/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Sunil Kumar Sharma

...Applicant

Vs.

Lakme Lever Ltd. & Anr.

...Respondent

Appearances : Shri C.M. Sharma, Advocate for the Applicant

**Shri Aditya Narain along with
Dr. V.K. Aggarwal, Advocates for the
Respondent**

ORAL ORDER

22nd March, 2010

The learned counsel for the respondent states that an application as regards maintainability of the proceedings shall be filed within three weeks. If the respondent wants to file any response to that application, let it be done within three weeks. The cross-examination of AW-1 & AW-2 is deferred for the above reason.

List the matter on 30th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 35/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Wipro GE Health Pvt. Ltd.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG

**Shri Raman Kumar, Advocate for the
Respondent**

ORAL ORDER

22nd March, 2010

The affidavit of evidence of the DG shall be filed within six weeks.

List the matter on 30th July 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 168/1995

CA 62/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

K.J. Hospital

Dr. Meera Jagdeesan

...Complainant

Vs.

M/s. Picker International Inc. & Ors.

...Respondent

**Appearances : Shri P.S. Sudher along with
Shri Vikramjit Banerjee and
Shri N. Chandra and
Ms. Megha Mukherjee, Advocates for the
Complainant**

**Mrs. Rashmi Virmani along with
Ms. Mukta Dutta and
Ms. Sreelekha Sridhar, Advocates for
Respondent No.1
Shri S.S. Kumar, Advocate for Respondent No.2**

ORAL ORDER

22nd March, 2010

Let the complainant file list of documents originals of which are claimed to have been produced. It is stated that some of these documents have been admitted by the respondents. This assertion is denied by the respondents. It is also submitted by the learned counsel for the complainant that some documents original copies of which were filed are produced in original. The list of copies thereof shall also be prepared. Third list of documents original of which are not filed and photocopies have been filed also be prepared. It is stated that the motion shall be made for admitting them as a secondary evidence. This aspect shall be

considered at the appropriate stage. Let the lists be filed within a period of four weeks with copies to the respondents so that they can file their response. The matter shall be listed on 18th May 2010 for admission / denial of the applicant's documents and on 30th July 2010 for cross-examination of the applicant's witness.

The cross-examination of the applicant's witness deferred.

[Dr. Justice Arijit Pasayat]
Chairman

[Pravin Tripathi]
Member

